

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

IA 2032/2024 (NEW IA) IA 2273/2021 IVN.P (IBC)/19/2024

In C.P. (IB)/1632(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **VISTRA ITCL INDIA LIMITED V/S**
SATRA PROPERTIES INDIA LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

Mr. Ayush Rajani, Advocate a/w Ms. Khushboo Shah, Advocate i/b AKR Legal appeared for the SRA in IA No. 2273/2021.

Mr. Rohan Agarwal, Advocate a/w Mr. Krishnan Iyer, Advocate a/w Mr. Rahul Pillai, Advocate i/b Pragnya Legal appeared for the Creditors.

Mr. Rohit Gupta, Advocate a/w Ms. Gayatri Mohite, Advocate i/b Parinam Law Associates appeared for the Intervener.

Ms. Sakshi Mehta, Advocate appeared for the IIFL Home Finance.

Ms. Vaishali Patrikar, Resolution Professional present.

IA N. 2032/2024 –

1. Ms. Gayatri Mohite, Advocate i/b Parinam Law Associates appeared for the Applicant.
2. Mr. Amit Tungare, Advocate appeared for the RP.
3. Learned Counsel appearing for the RP informs that he will seek certain instructions from RP, accordingly prays for time.

4. Registry is directed to issue notice to the Respondent intimating the next date of hearing and file reply within two weeks and serve copy of reply to Applicant atleast two days before the next date of hearing.
5. List this IA on **16.05.2024** for hearing.

IVN.P. 19/2024 –

1. List this IVN.P. on 16.05.2024.

IA No. 2273/2021 –

1. IIFL Home Finance seeks further time to peruse the resolution plan and convey their observations on the CoC approved plan. Last opportunity to the ARCIL and IIFL Home Finance to convey their observations for consideration of this Tribunal.
2. List this IA on **16.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna